

(b) how much money has been provided for in 1956-57; and

(c) whether the establishment of a new workshop unit on the Pandu region has been finally settled?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b) Approximately Rs. 41 lakhs were spent on protective works alone on the Assam Rail Link, east of Siliguri, during the year 1955-56 and a sum of Rs. 14 lakhs for the purpose has been provided in 1956-57.

(c) The necessity for a new workshop has been accepted but the details regarding its location and size etc. are yet to be finalised.

**Shri Amjad Ali:** May I know the nature of the protective works that have been done in this part of the country, and whether they include also the hidden works in the Himalayan ranges?

**Shri Alagesan:** I am unable to answer whether it includes that also. I do not think it includes. These works refer to the various approaches that we build, and the strengthening of the embankments; and when bridges are washed away, they have to be permanently restored. These things must be known to the hon. Member already. He travels on that line, and he should know what sort of works are being carried out.

**Shri Amjad Ali:** Regarding part (c) of the question, may I know where the new workshop unit is going to be located? The Minister has not indicated the location.

**Shri Alagesan:** I said that that has to be finalised.

#### श्रमजीवी पत्रकार

\*१३६८. श्री भक्त दर्शन : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रमजीवी पत्रकार (सेवा की शर्तों और विविध उपबन्ध) अधिनियम १९५५ के अधीन नियम बनाने और "मंजूरी बोर्ड" स्थापित करने की जिम्मेवारी अब श्रम मंत्रालय के ऊपर आ गई है; और

(ख) यदि हां, तो इस बारे में अब तक क्या प्रगति हुई है ?

श्रम उपमंत्री (श्री आबिद खली) : (क) जी हां ।

(ख) इस कानून के अधीन नियम बनाने एवं वेतन बोर्ड स्थापित करने के लिये कारवाई की जा रही है । आशा है कि सरकार बोर्ड के अध्यक्ष और सदस्यों के नामों की घोषणा जल्दी ही करेगी ।

**श्री भक्त दर्शन :** क्या गवर्नमेंट के ध्यान में यह बात आई है कि इस कानून के बन जाने के बाद भी बहुत से समाचार पत्रों के मालिकों ने यह बहाना किया है कि वे तब तक इन सुविधाओं को लागू नहीं कर सकते जब तक कि इस कानून के अन्तर्गत नियम नहीं बन जाते, और इसलिये क्या इस सम्बन्ध में शीघ्रता करने का प्रयत्न किया जा रहा है ?

**श्री आबिद खली :** अभी तक नियम तो नहीं बने हैं, लेकिन जैसा मैंने अर्ज किया कि नियम बनाये जा रहे हैं और उनकी घोषणा कर दी जायेगी । यह जरा मुश्किल काम है और इसमें कुछ दिन लगेंगे । जिस कठिनाई का जिक्र आनरेबल मेम्बर साहब ने किया, वैसी कोई शिकायत हम तक नहीं पहुँची है ।

**Shri R. P. Garg :** Have Government realised that work should be given top priority in order to ensure a fair deal to the working journalists?

**श्री आबिद खली :** जी हां, इसके लिये तो मैंने अर्ज किया कि जरूरी कार्रवाई की जा रही है, और काम के अनुसार बक्त तो लगता ही है ।

**श्री भक्त दर्शन :** क्या यह सत्य है कि यह वेज बोर्ड जब बनाया जायेगा उसके बाद भी देश के विभिन्न भागों में जाने में और उसके सम्बन्ध में जांच करने में उसे काफी समय लगेगा । इसलिये इस बीच में इंटरिम पे-स्केल देने का जो विधान है, क्या उसको लागू करने का विचार किया जा रहा है ?

**श्री आबिद खली :** बोर्ड बनने के बाद खयाल है कि छः महीने या इससे भी ज्यादा समय लगेगा । जितना बड़ा काम होता है, उतना ही बक्त ज्यादा लगता है । नेफिम इस बीच में हम तो

कोई इंटरिम व्यवस्था नहीं करना चाहते हैं। हाँ, हमें खुशी होी अगर एम्प्लायीज और एम्प्लायर्स के बीच में कोई समझौता हो जाय और उनकी तरफ से कोई ऐसी तस मांग आयें, और हम उसस मदद कर सकेंगे तो जरूर करेंगे।

**Shri Jaipal Singh:** If I understood the Deputy Minister correctly, he said that certain difficulties stood in the way. Are these difficulties because Government, in their consideration of the present Act, are deviating from the pattern that the Press Commission's report gave to Government, or are they there because they are finding the Press Commission's recommendations unacceptable to them?

**The Minister of Labour (Shri Khandubhai Desai):** There is no question of deviation from the law as we have passed. But by their very nature, the rules to be framed under this law are not as simple as the rules to be framed under ordinary labour laws. And before we finalise the rules for practical working, we would like to consult all the interests concerned.

**Shri D. C. Sharma:** May I know what arrangement will be made for the interim period between the formation of the wage board and the active working of the wage board?

**Shri Khandubhai Desai:** Within a few days, the announcement of the wage board will be made, and immediately after the announcement is made, the board will take up this question.

**Mr. Speaker:** Next question.

**Shri Kamath:** This is a very important question.

**Mr. Speaker:** All right. I shall allow three more supplementaries.

**Dr. Lanka Sundaram:** When the final decisions are taken, will the Minister give us an assurance that they will have retrospective effect from the date on which the Bill was passed by this House?

**Shri Khandubhai Desai:** At this stage, it is not possible for Government to give any assurance to the House. It is for the wage board to decide what it wants to give, and from what date its decision should be implemented.

**Dr. Lanka Sundaram:** I seek your protection, Sir, on this point. Legislation has been passed by this House, and the rules are to be made. My question is whether the decisions, when they are reached, will have retrospective effect. The Minister says that he cannot give an assurance. What is the purpose of the law then?

**Mr. Speaker:** That is another matter. All that the Minister has said is that there is some board to be constituted, and that board will decide from what date this ought to be given effect to. There may be a difference of opinion. I do not disagree on that point. But that is the opinion of Government.

**Shri Kamath:** Is the Minister in a position to definitely assure the House that no dilatory tactics of any kind are being adopted in the Ministries, and that the rules will be brought before this House during this session?

**Shri Khandubhai Desai:** No delay tactics are being adopted by us.

**Shri Kamath:** Dilatory tactics somewhere in the Government as a whole?

**Shri Khandubhai Desai:** When I say 'by us' I mean 'by Government'.

**Shri Kamath:** Will the rules be brought before the House? I seek your protection, Sir. The second part of my question remains unanswered.

**Dr. Lanka Sundaram:** May I know whether there is any intention on the part of Government to place the rules to be framed on the Table of the House for its approval?

**Mr. Speaker:** Is that a part of the Act itself?

**Dr. Lanka Sundaram:** Yes.

**Mr. Speaker:** Then, they are bound to do so.

**Shri Khandubhai Desai:** We are bound.

**Mr. Speaker:** What is the meaning of asking questions, when things are clear? If the Act provides, they are bound to do so. If it does not provide, then they are not bound to do so.

**Dr. Lanka Sundaram:** On a point of order. The question I put, and submitted to your ruling earlier was this. The wage boards are to be created within the ambit of the Act. The Minister's answer showed that the wage boards will have competence to decide whether, and if so, from what date it should have effect. Now, the question is that the rules have to be framed. That is the substance of the point. Will they be placed before the House, and will the approval of the House be taken before they are implemented? That is the main question.

**Shri Khandubhai Desai:** The rules that are to be framed have nothing to do with the wage board. The wage board under the law stands by itself. And whatever decisions are made by the wage board, under the statute itself, are final.

**Dr. Lanka Sundaram:** What about the parent Act?

**Shri Kamath:** Will the rules come before the House during this Session? Let the Minister say, yes or no.

**Mr. Speaker:** Are the rules likely to be placed before the House during this session?

**Dr. Lanka Sundaram:** And the approval of the House sought?

**Shri Khandubhai Desai:** I do not think it is possible to place them.

**Shri Kamath:** Definitely dilatory then.

**Mr. Speaker:** Next question.

**Shri Jaipal Singh:** On a point of clarification. The Minister has.....

#### LUNDING-BADARPUR RAILWAY LINE

**\*1370. Shri S. C. Deb:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there are heavy land-slips in the Hill section of Lunding half-long Badarpur line of North Eastern Railway specially during the rainy season causing dislocation and suspension of train services for some days;

(b) whether it is an annual feature; and

(c) if so, the action Government are taking or propose to take to stop such recurrence?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes Sir; this section runs along a geological fault and is liable to heavy slips specially during rainy season.

(b) No; in fact there has been no serious dislocation of traffic in recent past.

(c) Protective measures such as relieving of the subsoil percolation in spots where such land slips etc. occur are regularly being taken and this has been successful in avoiding the long suspension of train services.

**Shri S. C. Deb:** May I know whether there have been several land-slips during a single year?

**Shri Alagesan:** Last year, that is 1955, there were certain slips, but they were declared in a few hours and train services restored.

#### ALL-INDIA RAILWAY WEEK

**\*1371 Shri Shree Narayan Das:** Will the Minister of Railways be pleased to state:

(a) whether the details of an All India Railways Week celebration have been settled;

(b) the important features of the same;